

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT THE HONOURABLE MR. JUSTICE ASHOK MENON

FRIDAY, THE 08TH DAY OF MAY 2020 / 18TH VAISAKHA, 1942

CRL.MC No.2578 OF 2020

(CRIME NO. 109 /2019 OF KILIMANOOR EXCISE RANGE OFFICE, NOW
PENDING AS CP NO.12/2020 ON FILES OF JUDICIAL FIRST CLASS
MAGISTRATE COURT NO III, ATTINGAL, THIRUVANATHAPURAM)

PETITIONER/ACCUSED

SUKUMARAN, S/O RAGAVAN,
CHARUVILAVEEDU, MULAVANAM
KANNATTUKONAM DESAM,
KARAVARAMVILLAGE, CHIRAYNKEEZHUTALUK

BY ADV. M R SASITH PANICKER

RESPONDENTS/STATE

1. THE STATE OF KERALA REPRESENTED BY
THE PUBLIC PROSECUTOR, HIGH COURT OF KERALA,
ERNAKULAM PIN. 682031
2. THE EXCISE INSPECTOR
KILIMANOOR EXCISE RANGE OFFICE,
THIRUVANATHAPURAM, PIN 691536

R1 & R2 BY SR.PUBLIC PROSECUTOR SRI.C.S.HRITHWICK

THIS CRIMINAL MC HAVING COME UP FOR ADMISSION ON
08.05.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:

O R D E R

Dated this the 8th day of May, 2020

[Cr1.MC No.2578 of 2020]

Petitioner is an accused in CP No.12/2020 on the files of the Judicial First Class Magistrate's Court-III, Attingal. He did not appear on time as he was in Kasaragod and therefore coercive steps have been taken against him by the court. The petitioner is willing to co-operate and is also ready to surrender before the court. But apprehends that he may be incarcerated. He is directed to surrender before the Judicial First Class Magistrate-III, Attingal within two weeks and apply for bail. In such event orders thereon shall be passed by the learned Magistrate preferably on the very same day. Till such time, coercive steps shall be kept in abeyance.

The Cr1.MC is disposed of as above.

**ASHOK MENON,
JUDGE**

APPENDIX

PETITIONER'S EXHIBITS

ANNEXURE A1- TRUE COPY OF MAHAZAR REPORT FILED BY 2ND
RESPONDENT BEFORE JUDICIAL FIRST CLASS MAGISTRATE COURT

ANNEXURE A2- TRUE COPY OF ORDER IN CRL MC NO.2675/2019
OF HIGH COURT